

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT)(Insolvency) No. 851 of 2020**

**IN THE MATTER OF:**

**Ashok Kriplani**

**...Appellant**

**Vs**

**Sri V. Suresh Kumar & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Iswar Mohapatra, Advocate and Mr. Ashok Kriplani, RP in person.**

**For Respondents: Ms. Amrita Sharma, Advocate for Respondent No. 1**

**Mr. G.V. Sudhakar, Advocate for Respondent No. 6**

**Mr. Tushar Singh and Mr. Parthsarthy Bose,  
Advocates for Respondent Nos. 12 & 16**

**Mr. Satya Vikram and Mr. Mudassir Husain,  
Advocates for Intervenor.**

**ORDER  
(Through Virtual Mode)**

**17.03.2021** Learned Counsel for the Appellant seeks and is permitted to file an application for impleadment of some Respondents within a week. Advance copy of the same may be served by the Appellant upon Counsel of other parties.

Mr. Satya Vikram, learned Counsel representing Intervenor, submits that as per earlier order dated 19.02.2021, he has cured the defects. We permit the Intervenor to intervene in this matter. We will consider the application of the Intervenor along with the appeal.

Let the matter be fixed 'for Admission (After Notice)' on **13<sup>th</sup> April, 2021**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**(Kanthi Narahari)  
Member(Technical)**